

खसत प्रदेश के तराई क्षेत्र से धान का बीज के रूप में निर्यात

* 89. श्री अटल बिहारी वाजपेयी :
श्री जगन्नाथ राव जोशी :

क्या कृषि और सिंचाई मंत्री उत्तर प्रदेश के तराई क्षेत्र से बीज के रूप में धान के निर्यात के बारे में 26 अगस्त, 1974 के अतारांकित प्रश्न संख्या 3458 के उत्तर के बारे में यह बताने की कृपा करेंगे कि

(क) क्या केन्द्रीय जाच ध्यूरो द्वारा मामले की जाच इस बीच पूरी कर ली गई है, और

(ख) यदि हा, तो इसके क्या परिणाम निकले हैं ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE: (a) and (b) In reply to the Unstarred Question No. 3458 answered on 26th August, 1974, it had been stated that the State Government are investigating the cases and that a reference had also been made by them to the C.B.I. The C.B.I. had examined the matter and, decided that it will not be possible for it to take up the investigations of the cases referred to it by the State Government of Uttar Pradesh. The investigations by the State Government are continuing and a detailed report is awaited.

श्री अटल बिहारी वाजपेयी . अध्यक्ष जी, बड़े पैमाने पर उत्तर प्रदेश के तराई इलाके से बीज के नाम पर चावल अभावग्रस्त क्षेत्रों को भेजा गया है और आरोप यह है कि उस में करीब डेढ़ करोड़ कपड़ा कमाया गया है। जब यह मामला उत्तर प्रदेश की विधान सभा में उठा तो सरकार ने कहा कि हम सी० बी० आई० की मदद ले रहे हैं। अभी आपने सुना कि सी० बी० आई० कहता है कि वह हम

में मदद नहीं दे सकते। क्या इसका कारण यह है कि हम में कुछ उच्च पदासीन व्यक्तित्व शामिल हैं, हम लिये सी० बी० आई० ने जांच करने से इन्कार कर दिया है ?

SHRI ANNASAHEB P. SHINDE: It would not be correct to draw the inference which the hon. Member is suggesting in his question because whether or not CBI should take up a question does not depend on who is involved. Many a time many eminent names are involved on wrong information. I had some discussion with the Chief Minister of U.P. in regard to these cases and he has told me that the material so far available does not disclose any *prima facie* case against any person perhaps who, Mr. Vajpayee, may have in mind.

श्री अटल बिहारी वाजपेयी . अध्यक्ष जी, मंत्री महोदय, लीगपोती का जवाब दे रहे हैं। मैं मोघा सवाल पूछना चाहता हूँ। क्या यह सच है कि तराई के इलाके से बड़े पैमाने पर बीज के नाम पर चावल अन्य प्रदेशों को भेजा गया ? यदि हा, तो क्या यह काम बिना नोकरशाही और गजनीनिक नेताओं के सहयोग के हो सकता है। अभी तक उत्तर प्रदेश सरकार ने जो जांच की है उस के क्या परिणाम निकले हैं ?

SHRI ANNASAHEB P. SHINDE: There are two aspects of the problem. If some people have tried to contravene the law and tried to smuggle rice or paddy outside U.P., I think the case needs to be investigated and culprits should be brought to book. The Government of India will request the U.P. Government that nobody should be spared. We are aware some such smuggling has been done and we would like U.P. Government to probe these matters early. The investigation is going on and it has not been completed so far. But nothing should be said either on the Floor of this House or outside on the basis of prejudice or

some wrong information to bring in unnecessarily the names of eminent persons in this country in disrepute.

श्री जगन्नाथ राव जोशी : अध्यक्ष जी, इस सवाल का पहली बार जवाब 26 अगस्त, 1974 को दिया गया कि उत्तर प्रदेश सरकार ने जो जाच की थी सी० बी० आई० से उस जाच में मदद मांगी थी। और आज के उत्तर में मंत्री जी ने बताया कि सी० बी० आई० ने जाच करने से इन्कार कर दिया। मंत्री महोदय स्वीकार करते हैं कि बड़-बड़ घोटाला हुआ है, एक सरकार अपनी असमर्थता प्रकट करती है और उस को मदद करने में सी० बी० आई० इन्कार करती है, इन सब तथ्यों को सामने रख कर मंत्री महोदय हवाला देते हुए कहें कि उत्तर प्रदेश सरकार जाच कर रही है, हमें क्या मतलब निकलता है ?

I have absolutely not understood the outcome of the reply.

यानी यह तो जवाब पहले ही था कि उत्तर प्रदेश सरकार जाच कर रही है और सी० बी० आई० में मदद मांगी गई है। अगस्त में नवम्बर में पहुँच गये और अब कहते हैं कि सी० बी० आई० ने छोड़ दिया है। तो यह कहते कि हम जाच नहीं करना चाहते। जब बड़-बड़ घोटाला हुआ है, इस बात को स्वीकार करने के बाद जो दोषी हैं उन को बुरा करने में अगर सरकार असमर्थता प्रकट करती है तो इस का मतलब यह है कि सरकार नालायक है।

SHRI ANNASAHEB P. SHINDE: With due respect to Joshi ji I would say, first of all, some of the facts mentioned are incorrect. The case was not entrusted to CBI. The CBI was requested by the U.P. Government whether they can help in investigating the case. They have reacted that it will not be possible for them. Nothing bars U. P. Government to take it up again with CBI. But the point is the State Government is competent enough. The other presumption of

the hon. Member as if U.P. Government has stopped the investigation because it was entrusted to CBI is not correct. The U.P. Government is investigating and they have adequate machinery and if U.P. Government is in a position to convince the CBI that their help is necessary they will again request.

SHRI JAGANNATHRAO JOSHI: If they themselves were competent enough why did they seek the help of CBI? Why did the CBI express its inability to help in this matter?

SHRI ANNASAHEB P. SHINDE: On the Floor of the Assembly a demand was made that it should be entrusted to CBI. Now, many of us if any such case comes, come to the conclusion that it should be entrusted to CBI—may be valid or invalid. It was said by U.P. Government that they may request CBI but U.P. Government never said that they are not competent nor have they said that they will not be in a position to probe thoroughly into the matter.

श्री जगन्नाथ राव जोशी : अध्यक्ष जी कोई जवाब नहीं आया। बार बार मैं पूछ रहा था जब उत्तर प्रदेश सरकार कम्प्लेंट थी तो सी० बी० आई० से मदद क्यों मांगी गई ? और सी० बी० आई० ने क्यों मना किया। इसलिए जो माननीय वाजपेयी जी ने कहा था कि

Some officers are involved and, therefore, the U. P. Government did not want to shoulder the responsibility themselves.

SHRI ANNASAHEB P. SHINDE: I will find out from the CBI as to why they refused but nothing prevents U. P. Government to enquire into the matter thoroughly.

श्री विभूति मिश्र : अध्यक्ष जी, यह ऐसा मामला है कि केन्द्रीय सरकार इस मामले में खुद दिलचस्पी ले कर इस का फ़सला करे।

और अगर स्टेट गवर्नमेंट के बिस्मै है तो केन्द्रीय सरकार को प्रान्त सरकार के लिये एक अवधि निश्चित कर देनी चाहिये कि इतने दिन में इस मामले की जांच हो जानी चाहिये। नहीं तो ऐसे ही मामला लटका रहने से पूरे देश में इस का असर पड़ेगा। माननीय जगजीवन राम जी बैठे हुए हैं क्या केन्द्र सरकार ने कोई निश्चित तिथि तय की है कि यू०पी० की सरकार इतने दिनों के अन्दर जांच पड़ताल करा के केन्द्र के सामन अपनी रिपोर्ट दे देगी और केन्द्र सरकार मदन के सामन सारी बाता का खुलासा रख देगी कि कौन दोषी है और कौन दायी नहीं है, कौन इस में शामिल है कौन नहीं है ?

SHRI ANNASAHEB P SHINDE
Sir, we shall take up with the U P Government and shall request them to expeditiously complete this enquiry because the Government of India has nothing to hide from the public or from Parliament. In fact the facts should come out. Wrong impression should be removed. We are requesting them to expeditiously complete the enquiry. I shall be glad to take up the suggestion of the hon Member with the U P Government and shall see that the enquiry is completed as early as possible.

SHRI BHOGENDRA JHA I would like to know one thing from the hon Minister. Paddy or rice is taken from one State to several other States and so, it is not only a State problem but it becomes an all-India problem. We fail to understand why the CBI refused to take it up. If it was once refused, then how can the UP Government again request them to take it up. I would like to know whether the Food Ministry is taking the initiative to ensure that the CBI takes up this inquiry. If not, why not?

SHRI ANNASAHEB P SHINDE
We shall try to help them to remove any difficulty that they may have. If they have any difficulty we shall extend all the necessary help on behalf of the Government.

Lack of amenities in D.D.A. Colonies

*90 **SHRI BHOGENDRA JHA:**

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether in the new D D A colonies in Delhi, the D D A has failed to provide amenities which were to have been provided according to the Master Plan,

(b) whether D D A flats have several design defects too.

(c) whether a report to this effect appeared in a local daily on the 19th September, 1974, and

(d) if so the steps taken to improve the standard of works of the D D A ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (**SHRI MOHAN DHARIA**) (a) The Delhi Development Authority have made provisions in their colonies for amenities like roads, drainage, water supply and sewerage and have also earmarked plots of adequate sizes for parks, higher secondary schools, primary schools, etc according to required planning standards.

(b) D D A have evolved designs which are functionally utilitarian, inexpensive and aesthetically satisfying.

(c) The newspaper report referred to is based upon a memorandum submitted by Confederation of Residents' Organisations of D D A Colonies to the Committee of Experts set up by the Ministry of Works and Housing to assess the working of D D A.

(d) Action considered necessary on the points raised in the memorandum will be taken after the receipt of the Report of the Committee.